12.22 hrs.

CONSTITUTION (FIFTY-SEVENTH AMENDMENT) BILL

{English}

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India".

The motion was adopted.

S.BUTA SINGH: I introduce the Bill. †

STATE OF ARUNACHAL PRADESH (AMENDMENT) BILL*

[English]

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir, I beg to move for leave to introduce a Bill to amend the State of Arunachal Pradesh Act, 1986.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the State of Arunachal Pradesh Act, 1986."

The motion was adopted.

S. BUTA SINGH: Sir, I introduced the Bill.

12.23 hrs.

MATTERS UNDER RULE 377

[Translation]

 Demand for measures to meet the drought situation in various parts of the country.

SHRI KAMLA PRASAD RAWAT (Barabanki): Mr. Speaker, Sir, the occurrence of drought in some of the States of the country has created a situation in which the people have reached the point of starvation. The states of Uttar Pradesh, Rajasthan, Orissa and some other States have been hit by drought. In Orissa, drought conditions have created near famine situation. People as well as cattle are dying of starvation there. If timely action is not taken to provide food to the people and fodder to the cattel, the situation will further deteriorate. death of men and cattle has created a situation which may lead to out-break of any epidemic. The district administraction is not providing any help to the famine affected people. Similarly, the drought situation is also assuring alarming proportions in U.P and Rajasthan. I would like to request the Government to adopt some urgent measures to meet the situation created by the famine and also to take timely action at those places which are drought prone areas so that the people there are least affected by it. The Government should take action in this respect of war footing.

¹ Introduced with the recomendation of the President.

^{*} Published in Gazette of India. Extraordinary, Part II, Section 2, dated 8.5, 1987.